

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.113
IA-4361/2020
in
IB-195/ND/2017

IN THE MATTER OF:
IndusInd Bank Limited
VS.
Gallium Industries Ltd

.... FINANCIAL CREDITOR
.. RESPONDENT

SECTION
U/s 7 IBC 2016

Order delivered on 16.2.2021

CORAM:
CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Hemant Gupta, Adv. with Mr. Alok Sharma, Adv. Adv. Ms. Parita Goyal - Counsel for NSEZ
For the CD	:
For the RD	:
For the Intervener	: Adv. Mr. Ishwar Mohapatra and Adv. Mr. Nalin Kaushik for Liquidator

ORDER

IA-4361/2020 :

Counsel for the Applicant is present. Counsel for the Liquidator is present. During the course of hearing, it has come to our notice that the Liquidator has neither rejected nor accepted the revised claim of the applicant.

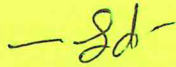
It is further noted that vide e-Mail communication dated 25th September, 2019, it has been intimated by the Liquidator to the Applicant that the claim is received after the last date and can be considered after specific or general Order of the NCLT and the decision to accept or reject the same shall be intimated to the Applicant only after the order of the NCLT.

Contd.

Since the Liquidator has not taken any decision with regard to the revised claim of the Applicant, therefore, this Application shall be considered as a representation by the Liquidator on behalf of the Applicant and well-reasoned decision shall be taken in accordance with law within two weeks from the date of this order, without being influenced by this order and the decision shall be intimated to the applicant.

In case the Applicant will be aggrieved by the decision of the Liquidator, he is at liberty to approach this Court.

In light of the above, the Application stands **disposed of**.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

16.2.2021

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